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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

R.A.No. 73/97 in

O.A.No. 517/97

Date of Order: 24.10.97

BETWEEN :

Sk.Hidayat .. Applicant.

AND

1. The Divisional Railway Manager,  
BG/SC, S.C.Rly., Sanchalan  
Bhavan, Secunderabad.

2. The Sr.Divisional Personnel Officer,  
BG Division, S.C.Rly., Sanchalam  
Bhavan, Secunderabad.

.. Respondents.

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Counsel for the Applicant .. Mr. K.Sudhakar Reddy

Counsel for the Respondents .. Mr.N.R.Devraj

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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O R D E R

X As per Hon'ble Shri B.S.Jai Parameshwar, Member (Judl.) X

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Mr. K.Sudhakar Reddy, learned counsel for the applicant and  
Mr.N.R.Devraj, learned standing counsel for the respondents.

2. The applicant in the OA has filed this RA. The applicant  
was an employee in the Railway whose date of birth <sup>was</sup> entered in the  
Service Register as 17.4.39. On 24.3.95/ submitted a representation  
for change of date of birth from 17.4.39 to 19.4.43. In support  
of his claim he <sup>had</sup> submitted a xerox copy of the transfer certificate  
issued by the Headmaster, Jawahar Bala Sadar Vidyalaya, Chikkadapally  
Hyderabad. The respondents authorities made enquiries as to the

*To  
[Signature]*

(14)

genuineness or otherwise of the certificate issued by the Headmaster of the said school. The Headmaster who had given the certificate orally stated that as per the transfer certificate, the applicant was a student of their institution i.e. from 1st to 2nd standard between 1948 and 1950 and as per the school record his date of birth was 19.4.43, but the headmaster did not produce the original school records in support of his statement.

3. Thereafter, the respondent authorities referred the matter to the District Educational Officer who inspected the school and failed to lay hands on the original school records relating to the certificate, a xerox copy of which was produced by the applicant. Considering all these factors we dismissed the OA.

4. Now the applicant relying upon the same leaving certificate has filed this RA stating that the leaving certificate was the only document for him to substantiate his claim for alteration of the date of birth and the railway authorities had no authority to refer the matter to D.E.O.

5. We have considered that aspect fully in para-6 of the judgement of the OA. That apart, the applicant has not produced any fresh material along with R.A.

6. In view of that, we find no <sup>apparent</sup> error on the record. Hence the RA is dismissed. No costs.

  
( B.S. JAI PARAMESHWAR )  
Member (Judl.)

24.X.97

  
( R. RANGARAJAN )  
Member (Admn.)

Dated: 24th October, 1997

(Dictated in Open Court)

sd

  
D.R.